

Gazette of India dated the 12th December, 1981, under sub-section (5) of section 7 of the Indian Telegraph Act, 1985.

[Placed in Library See No. LT-3322/81]

REVIEW AND ANNUAL REPORT OF HINDUSTAN INSECTICIDES LTD., NEW DELHI FOR 1980-81 WITH STATEMENT FOR DELAY, ANNUAL REPORT AND REVIEW OF O. N. G. C. AND HYDRO-CARBONS INDIA LTD., NEW DELHI FOR 1980 AND A STATEMENT GIVING REASONS FOR NOT LAYING ANNUAL REPORT OF BONGAIGAON REFINERY & PETROCHEMICALS LTD. FOR 1980-81.

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): I beg to lay on the Table.

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act 1956 :—

(i) Review by the Government on the working of the Hindustan Insecticides Limited, New Delhi, for the year 1980-81.

(ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT-3323/82]

(3) (i) A copy of the Annual Report together with the Audited Accounts (Hindi and English versions) of the Oil and Natural Gas Commission for the year 1980-81 and of its subsidiary company Hydrocarbons India Limited, New Delhi,

for the year 1980, under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil and Natural Gas Commission for the year 1980-81 and of its subsidiary company Hydrocarbons India Limited New Delhi, for the year 1980.

[Placed in Library See No. LT-3324/82]

(4) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the Bongaigaon Refinery and Petrochemicals Limited for the year 1980-81 within the stipulated period of nine months after the close of the Accounting Year.

[Placed in Library See No. LT-3328/82]

COMPANIES (ACCEPTANCE OF DEPOSITS) AMENDMENT RULES, 1982

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): On behalf of Shri A. A. Rahim : I beg to lay on the Table a copy of the Companies (Acceptance of Deposits) Amendment Rules, 1982 (Hindi and English versions) published in Notification No. G. SR. 44 in Gazette of India dated the 16th January, 1982 under sub-section (3) of section 642 of the Companies Act, 1956.

[Placed in Library. See No. LT-3325/82].

REVIEW AND ANNUAL REPORT OF MODERN BAKERIES (INDIA) LTD., NEW DELHI FOR 1980-81

THE DEPUTY MINISTER IN THE MINISTERIES OF AGRICULTURE AND RURAL DEVELOPMENT (KUMARI KAMLA KUMARI): I beg to lay on the

Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) Review by the Government on the working of the Modern Bakeries (India) Limited, New Delhi, for the year 1980-81.
- (2) Annual Report of the Modern Bakeries (India) Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT. 3326/82.]

REPORTS OF COMPTROLLER AND AUDITOR GENERAL OF INDIA FOR 1981 UNION GOVERNMENT (COMMERCIAL) RE (i) COTTON CORPORATION OF INDIA LTD. (ii) ALLOY STEELS PLANT DURGAPUR (iii) CENTRAL COAL WASHERIES ORGANIZATIONS AND (iv) INDIA TOURISM DEVELOPMENT CORPORATION LTD.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table a copy each of the following reports (Hindi and English versions) under article 151 (1) of the Constitution:—

(1) Report of the Comptroller and Auditor General of India for the year 1981—Union Government (Commercial) Part V—The Cotton Corporation of India Limited.

(2) Report of the Comptroller and Auditor General of India for the Year 1981—Union Government (Commercial) Part VI Alloy Steel Plant Durgapur.

(3) Report of the Comptroller and Auditor General of India for the year 1981—Union Government (Commercial) Part VII—Central Coal Washeries Organisation.

(4) Report of the Comptroller and Auditor General of India for the year 1981—Union Government (Commercial) Part VIII—India

Tourism Development Corporation Limited.

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13.05 hrs.

The Lok Sabha adjourned for Lunch till five minutes past Fourteen of the clock.

The Lok Sabha re-assembled after Lunch at Twelve minutes past Fourteen of the Clock.

[MR DEPUTY-SPEAKER in the chair]

CALLING ATTENTION TO
MATTER OF URGENT PUBLIC
IMPORTANCE

REPORTED KILLING OF 21 ARMY PERSONNEL IN AN AMBUSH NEAR IMPHAL BY PLA EXTREMISTS.

SHRI CRINTAMANI PANIGRAHI (Bhubaneswar) : I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and request that he may make a statement thereon ;

“Reported killing of 21 army personnel in an ambush of Military vehicles near Imphal on 19th February, 1982 by People’s Liberation Army extremists.”

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : Sir, at about 10.30 A.M. on 19th February, 1982, a convoy consisting of three vehicles belonging to an Army Regiment carrying one officer, 3 Junior Commissioned officers, 36 other ranks and one